

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR "SMC" BENCH :NAGPUR [VIRTUAL HEARING]
BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER

I.T.A.No.27/NAG./2023
Assessment Year 2017-2018

Shri Mayur Muralidhar Parekh, C/o. Bartan Bazaar, Old Sarafa Near Jain Mandir, AMRAVATI. PIN – 444 901 Maharashtra PAN AJJPP9540N	vs.	The DCIT, Centralised Processing Centre, Bengaluru.
(Appellant)		(Respondent)

For Assessee :	Shri R.B. Atal
For Revenue :	Shri Abhay Y. Marathe, Sr. DR

Date of Hearing :	22.03.2024
Date of Pronouncement :	08.05.2024

ORDER

This assessee's appeal for assessment year 2017-18, arises against the National Faceless Appeal Centre [in short the "NFAC"] Delhi's Din and Order No. ITBA/NFAC/S/250/2021-22/1037508564(1), dated 06.12.2021, involving proceedings u/s. 143(1) of the Income Tax Act, 1961 (in short "the Act").

Heard both the parties. Case file perused.

2. The assessee pleads the following substantive grounds in the instant appeal :

1. *"THAT the learned AO erred in assessing the insurance commission income of Rs. 487794/- doubly under the head other sources, while processing the return u/s 143(1). The same is improper, incorrect and deserves to be deleted.*

2. *THAT the computing of income at Rs.9,44,500/- u/s.143(1) as against returned income of Rs.4,56,710/- is improper, unjust and intimation u/s 143(1) deserves to be modified.*
3. *THAT any other ground/s that may be raised at the time of hearing.”*

2. Learned counsel's sole substantive plea raised during the course of hearing is restricted to the limited extent of double addition made by both the learned lower authorities regarding insurance commission of Rs.4,87,794/- in sec.143(1) "intimation" as upheld in the NFAC's order herein. That being the limited relief sought to the extent of double addition, the Revenue is equally fair enough in not opposing the same in principle.

3. Faced with this situation, I deem it appropriate to restore the instant assessee's sole substantive grievance back to the Assessing Officer/CPC for afresh appropriate computation so as to ensure that no double addition made in the taxpayer's hands. Ordered accordingly.

4. This assessee's appeal is partly allowed for statistical purposes in above terms.

Order pronounced in the open Court on 08.05.2024.

Sd/-
[SATBEER SINGH GODARA]
JUDICIAL MEMBER

Pune, Dated 08th May, 2024

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	The Pr. CIT, Nagpur concerned
4.	D.R. ITAT, "SMC" Bench, Nagpur.
5.	Guard File.

//By Order//

//True Copy //

Sr. Private Secretary, ITAT, Pune Benches,
Pune.